

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 52/08 held on 25.03.2008.

The Meeting No.52/08 of Norms Committee-II was held on 25.03.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri K. K. Funda, AD	DC(SSl)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 2/30/80-ALC2/2007	Party Name:JYOTI LIMITED	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status: Case Added
	HQ File :01/80/050/00474/AM08/	RLA File :34/24/040/00144/AM08/	Lic.No/Date:3410019743 01.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The committee observed that RA has already issued the Advance Authorisation on net –to-net basis as per GN 4. After deliberating upon the case the committee decided to call for a copy of the application to review the action taken by RA. The case stands deferred and to be relisted on 13.05.2008.			

2	Case No.:8/40/80-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
	HQ File :01/80/050/00593/AM08/	RLA File :05/24/040/00631/AM08/	Lic.No/Date:0510212166 19.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.05.2008: - 1. Specific use of three types of Glass tubes at Sl. No 1,2 & 3 of list of import items. 2. Justification for claiming wastages on import items at Sl. No 4,5,10 & 12. 3. Details and use of import item at Sl. No. 8 alongwith justification for claiming a wastage of 25 % on this import item.			

3	Case No.:13/40/80-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
	HQ File :01/80/050/00598/AM08/	RLA File :07/24/040/00594/AM08/	Lic.No/Date:0710054598 21.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to remind RA again for forwarding the same. Further, the reply from the firm is also still awaited and therefore it was also decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.05.2008.			

4	Case No.: 24/40/80-ALC2/2007	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status: Case Added
	HQ File :01/80/050/00609/AM08/	RLA File :03/94/040/00866/AM08/	Lic.No/Date:0310452130 30.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. The quantity of import item No. 1 may be reduced to 9697.2 Kg. inclusive of 1% wastage. 2. The items of import at Sr. No. 2, 3 & 4 are allowed as applied for inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

5	Case No.: 6/52/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status: Case Added
	HQ File :01/81/050/00689/AM08/	RLA File :05/24/040/00785/AM08/	Lic.No/Date:0510215422 24.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA forward the same. Further, on the recommendation of the representative of DIPP present in the meeting, it was also decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.05.2008: - 1. Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format 2. Specific use of three types of Glass tubes at Sl. No 1,2 & 3 of list of import items . 3. Justification for claiming wastages on import items at Sl. No 4,5,10 & 12. 4. Details and use of import item at Sl. No. 8 alongwith justification for claiming wastage on this import item.			

6	Case No.: 3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status: Case Added
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HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:7/52/81-ALC2/2007	Party Name:FIEM INDUSTRIES LTD.	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
HQ File :01/81/050/00690/AM08/	RLA File :05/24/040/00836/AM08/	Lic.No/Date:0510215638 30.01.2008	Defer Date:
7	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:4/52/81-ALC2/2007	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
HQ File :01/81/050/00687/AM08/	RLA File :03/94/040/01136/AM08/	Lic.No/Date:0310460694 12.02.2008	Defer Date:
8	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.		

Case No.:5/52/81-ALC2/2007	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
HQ File :01/81/050/00688/AM08/	RLA File :03/94/040/01137/AM08/	Lic.No/Date:0310460698 12.02.2008	Defer Date:
9	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.		

10	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2007 25.03.2008	Status:Case Added
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HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.			

Case No.:2/52/81-ALC2/2007	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:52/81- ALC2/2007 25.03.2008	Status:Case Added
HQ File :01/81/050/00685/AM08/	RLA File :06/24/040/00042/AM08/	Lic.No/Date:0610012999 10.03.2008	Defer Date:
11	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to request RA to forward the same. The case stands deferred and to be relisted on 13.05.2008.		

PART –C-

Case No.C- 20	M/s.Vijai Elelctricals Ltd. .
Meeting No.52/08	F.No.01/81/162/1152/AM08/DES-II
Dated: 25-03-2008	

Decision : The case regarding amendment of SION Sr. Nos. C-324, C-325, C-326, C-327, C-328, C-329, C-330, C-331, C-332, C-333, C-334, C-335 for the export of Three Phase Transformers and C-323 for Transformer Laminations/cut core made of CRGO was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The Norms Committee, after deliberating upon the case, decided to amend above SIONs as per written comments of DHI dated 25.03.2008. Accordingly, a Public Notice in the matter may be published.

Case No.C - 21	M/s ENKEI,Pune.
Meeting No.52/08	F.No.01/80/50//1550/AM08/DES-I/DES-II
Dated: 25-03-2008	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.NO. 52/81 held on 25.03.2008. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 13.05.2008.
